

**HIGH COURT OF JAMMU AND KASHMIR
AT JAMMU**

CJ Court

Case: **WP(C) PIL No. 7 of 2019**

Arun Singh Manhas ...Petitioner (s)

Through: Petitioner in person.

v/s

Union of India and others Respondent(s)

Through: Sh. Vishal Sharma, ASGI for
Respondent Nos. 1 & 2
Smt. Anshuja Tak, Advocate for
respondents No 3 & 4.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE ALI MOHAMMAD MAGREY, JUDGE

ORDER

01. Heard learned counsel for the parties.
02. The petitioner in Public Interest has preferred this writ petition for establishing a State Anti-Doping Agency on the guidelines of National Anti-Doping Agency.
03. The petitioner is a practising lawyer and has not disclosed the necessary credentials for the purposes of filing the petition in Public Interest. The practising lawyer ought not to ordinarily involve in such litigations. Moreover, from the petition we find that a national level anti-doping agency is already in place, which covers the Union Territory of Jammu and Kashmir. It may not be possible for the Government to have the Anti-Doping Agency in each State or Union Territory separately as it all depends on the financial conditions and the priorities before the Government. The creation of such an agency in the Union

Territory of J&K does not appear to be of such higher priority item when the National Anti-Doping Agency is already functional.

04. In view of the aforesaid facts and circumstances of the case, we do not feel that any purpose would be served by keeping this petition pending. Accordingly, we do not deem it necessary to exercise our extraordinary discretion in the matter and the petition is dismissed.

(ALI MOHAMMAD MAGREY)
JUDGE

(PANKAJ MITHAL)
CHIEF JUSTICE

Jammu
09.02.2021
Vijay

Whether the order is speaking:
Whether the order is reportable:

Yes/No.
Yes/No.

